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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

NOTIFICATION No. 39 (RE-2006)/ 2004-2009
NEW DELHI, DATED THE 29 December 2006

S.O(E):-In exercise of powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act,1992 (No.22 of 1992) read with paragraph 1.3 of the Foreign Trade Policy, 2004-2009,(as amended from time to time), the Central Government hereby makes the following amendment in Foreign Trade Policy, 2004-2009:

- 1 The following shall be added at the end of Paragraph 2.1 of Foreign Trade Policy 2004-2009 (updated as on 7.4.2006):

“Direct or indirect export and import of the following items, whether or not originating in Democratic People’s Republic of Korea(DPRK), to/from, the DPRK is prohibited:

- i) All items, materials equipment, goods and technology including as set out in lists in documents S/2006/814,S/2006/815 and S/2006/853(united Nations Security Council Documents) which could contribute to DPRK’s nuclear-related, ballistic missile-related or other weapons of mass destruction-related programmes. These documents are accessible from the Home page of DGFT web site.

This issues in Public interest.

Sd/-

(BHAWANI SINGH MEENA)

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